

தொழிலாளர் வருங்கால வைப்பு நிதி நிறுவனம்  
कर्मचारी भविष्य निधि संगठन EMPLOYEES' PROVIDENT FUND ORGANISATION



(தொழிலாளர் மற்றும் வேலை வாய்ப்பு அமைச்சகம், இந்திய அரசு)  
(श्रम एवं रोजगार मंत्रालय, भारत सरकार) (MINISTRY OF LABOUR AND EMPLOYMENT, GOVT. OF INDIA)  
மண்டல அலுவலகம் / क्षेत्रीय कार्यालय/REGIONAL OFFICE  
பவிய நதி பவன், என்.ஜி.ஓ. 'B' காலனி, திருநெல்வேலி 627 007  
भविष्य निधि भवन, एन.जी.ओ. 'बी' कॉलोनी, तिरुनेलवेली 627 007  
Bhavishya Nidhi Bhawan, N.G.O. 'B' Colony, Tirunelveli - 627 007  
(Ph:0462-2518701, 2518702, 2518722, E-mail: [ro.tirunelveli@epfindia.gov.in](mailto:ro.tirunelveli@epfindia.gov.in))



CBE/TNY/Legal Sec/M/s LARE FIBC & Engineers (P) Ltd/2025

Dt: 23.05.2025

To,

Shri. Ramachandran Subramanian  
The Interim Resolution Professional  
Old No.29, Raju Naicken Street1  
West Mambalam  
Chennai-33

**Subject: Submission of proof of claim in respect of M/s LARE FIBC AND ENERGIES (P) Ltd., bearing EPF Code No.MD/TNY/1637573**

**Ref: .NCLT order No. CP(IB)/120/(CHE)/2023 dated 23.11.2023**

- ii)Public Announcement dated 17.01.2024
- iii) This office claim in form -C dated 14.03.2024
- iv) This office letters dated 14.03.2024, 01.11.2024 & 07.05.2025

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Sir,

Your attention is drawn to the reference (iv) cited, wherein EPF dues to a tune of Rs.15499/- was claimed by this office vide Form-C dated 14.03.2024. This was followed up with reminders on various dates i.e on 14.03.2024, 01.11.2024 & 07.05.2025 by postal services as well as through e-mail to your id '[subraman267@yahoo.com](mailto:subraman267@yahoo.com)' but no reply has been received from your end till date. The dues claimed is of insignificant amount and need not be kept pending so long.

You may agree that once claim is received from the Financial/Corporate/Statutory creditor, by the IRP/Liquidator, such claims should either be admitted or rejected with proper reasons. However, in the event of an inordinate delay it would have direct impact on the social security benefits due to the employees of the establishment. It is not out of place to mention here that the dues of the EPFO members have the first charge as per section 11(2) of the PF Act, 1952 and takes precedence over all the other debts. To be more precise, the contribution, interest and damages payable are statutory dues and not claims. Section 36 (4) of IBC rules makes that very clear to exclude the dues of EPFO from the liquidation estate.

It is therefore requested to confirm the status of the claim at the earliest to the undersigned within a week positively.

Yours Faithfully

(G.Sundaresan)

Regional PF Commissioner-II/OIC

जी. सुन्दरेसन, क्षेत्रीय नि.आ. -II  
श्रम एवं रोजगार मंत्रालय, भारत सरकार  
क.भ.नि.सं., क्षेत्रीय कार्यालय, तिरुनेलवेली  
G.SUNDARESAN, RPFC-II  
Ministry of Labour and Employment, Govt. of India  
EPFO., Regional Office, Tirunelveli-627 007.

		Tele: 0461-2341202 E-Mail: <a href="mailto:staxtuticorin@gmail.com">staxtuticorin@gmail.com</a>
OFFICE OF THE ASSISTANT COMMISSIONER OF GST & CENTRAL EXCISE TUTICORIN DIVISION C - 50 SIPCOT INDUSTRIAL COMPLEX, MADATHUR (PO), TUTICORIN-628008		

C.No. IV/16/21/2018-Tech

Date: 26.02.2024

To

RPAD

The Interim Resolution Professional / Resolution Professional  
Ramachandran Subramanian,  
Interim Resolution Professional,  
LARE FIBC & Energies Private Ltd,  
29 Raju Naicken Street,  
West Mambalam,  
Chennai - 600 033.

Sir,

Sub: Legal-NCLT- LARE FIBC & Energies Private Ltd, - Submission of further claim in the prescribed form- Reg

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Please refer to your letter in respect of the cited subject.

The Order-in-Original NO. 07/2022/GST- North Range dated 22.12.2022 passed by Superintendent of CGST & Central Excise, North Range, Tuticorin Division in case of M/s LARE FIBC & Energies Private Ltd. And confirmed the GST demand and with appropriate interest and penalty for amount total Rs. 23,00,831/-.

In this regard, please find attached claim in prescribed form with Annexure of OIO.

We request that the pending dues of the Department may be communicated with the Adjudicating Authority so as to protect the interests of Revenue.

Yours faithfully



(A S KUMAR)  
ASSISTANT COMMISSIONER

Encl: as above

Copy submitted to: The Joint Commissioner, Tirunelveli Sub-Commissionerate.

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN  
AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency  
Resolution Process for Corporate Persons) Regulations, 2016)

Date : 26.02.2024

To  
The Interim Resolution Professional / Resolution Professional  
Ramachandran Subramanian  
Interim Resolution Professional  
LARE FIBC & Energies Private Ltd  
29 Raju Naicken Street  
West Mambalam  
Chennai - 600 033.

From  
The Assistant Commissioner of CGST & C.Ex  
CGST & C.Ex Division  
C - 50, SIPCOT INDUSTRIAL COMPLEX, Madathur (PO)  
TUTICORIN - 628008.

Subject: Submission of proof of claim in respect of liquidation of M/s. LARE FIBC AND  
ENERGIES PRIVATE LIMITED, Tuticorin, GSTIN :33AAECT1823H2ZM, 111-N/2G, 2nd  
street / State Bank Colony South, Tuticorin-628002

Sir,

I, The Assistant Commissioner of of CGST & C.Ex, CGST & C.Ex Division in C -  
50, SIPCOT INDUSTRIAL COMPLEX, Madathur (PO) TUTICORIN - 628008 hereby submit  
the following proof of claim in respect of the corporate insolvency resolution process in the  
case of M/s. LARE FIBC AND ENERGIES PRIVATE LIMITED, Tuticorin, GSTIN  
:33AAECT1823H2ZM, 111-N/2G, 2nd street / State Bank Colony South, Tuticorin-628002.

The details for the same are set out below:

PARTICULARS	
1.	NAME OF OPERATIONAL CREDITOR The Assistant Commissioner of of CGST & C. Ex, Tuticorin - 628008
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR NIL  (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)

PARTICULARS		
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	CGST & C.Ex Division C - 50, SIPCOT INDUSTRIAL COMPLEX, Madathur (PO) TUTICORIN - 628008 Email:- staxtuticorin@gmail.com/ cextuticorin@gmail.com
4.	TOTAL AMOUNT OF CLAIM  (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	PRINCIPAL - Rs. 1089019 INTEREST - Rs. 1102910 PENALTY - Rs. 108902 TOTAL CLAIM - Rs. 2300831
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	BASED ON THE RETURNS FILED (GSTR 1 AND GSTR 3B) BY THE CORPORATE DEBTOR
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NIL
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	FROM JULY 2017 TO MARCH 2018 - LIABILITY TOWARDS PAYMENT OF TAX, INTEREST AND PEANLTY
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL
9.	DETAILS OF:  a. any security held, the value of security and its date, or  b. any retention of title arrangement in respect of goods or properties to which the claim refers	NIL
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	CLAIMED FROM THE HDFC BANK AND CANARA BANK, TUTICORIN. BUT NO AMOUNT REALISED
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	THE OIO AND WORK SHEET FOR CALCULATION OF INTEREST
 Signature of operational creditor or person authorised to act on his behalf [Please enclose the authority if this is being submitted on behalf of an operational creditor]		24/2/2024
Name in BLOCK LETTERS :- A S KUMAR, ASSISTANT COMMISSIONER		

PARTICULARS
Position with or in relation to creditor
Address of person signing :- C - 50, SIPCOT INDUSTRIAL COMPLEX, Madathur (PO) TUTICORIN - 628008

\*PAN number, passport, AADHAR Card or the identity card issued by the Election Commission of India

### DECLARATION

I, A S KUMAR ASSISTANT COMMISSIONER [*Name of claimant*], currently residing at C - 50, SIPCOT INDUSTRIAL COMPLEX, Madathur (PO) TUTICORIN - 628008 [*insert address*], hereby declare and state as follows:-

1. M/s. LARE FIBC AND ENERGIES PRIVATE LIMITED, Tuticorin, GSTIN :33AAECT1823H2ZM, 111-N/2G, 2nd street / State Bank Colony South, Tuticorin-628002 [*Name of corporate debtor*], the corporate debtor was, at the insolvency commencement date, being the 23 day of NOVEMBER 2023 ., actually indebted to me in the sum of Rs. 2300831 [*insert amount of claim*] .
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [*Please list the documents relied on as evidence of claim*] .
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom .
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:  
[*Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim*] .

Date: 26/02/2024  
Place: TUTICORIN



*[Signature]*  
26/2/2024  
(Signature of the claimant)

### VERIFICATION

I, A S KUMAR ASSISTANT COMMISSIONER [*Name*] the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at ... on this 26 day of february 2024



*[Signature]*  
26/2/2024  
(Signature of the claimant)

[*Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity*].



सत्यमेव जयते

भारतसरकार/Government Of India

वाणिज्य एवं उद्योग मंत्रालय/Ministry of Commerce and Industry

वाणिज्यविभाग/ Department of Commerce

संयुक्तमहानिदेशकविदेशव्यापारकाकार्यालय,

Office of The Joint Director General of Foreign Trade,

1544, India Life Building (Annexe), I Floor Trichy Road, Coimbatore-641018

Phone: 0422-2300846

Email :coimbatore-dgft@nic.in

File No. 32AX04000211AM22

dt : 25-01-2024

32AX04000209AM22

32AA04001617AM22

32AA04025999AM22

To

Shri.Ramachandran Subramanian,  
Interim Resolution professional.  
M/s. Lare FIBC and Energies Pvt Ltd,  
Old No.29 Raju Naicken Street,  
West Mambalam,  
Chennai-33.

Sir,

Sub : - Corporate Insolvency Resolution Process (CIRP) under IBC- M/s. Lare FIBC and Energies Pvt Ltd, Tuticorin (IEC No. 3512004105) – Reg

Ref : - Public advertisement dt:- 17-01-2024.

With reference to the Public advertisement dt at 17-01-2024, claim form (Form C) and photo copy of Advanced authorizations obtained by M/s. Lare FIBC and Energies Pvt Ltd, Tuticorin are forwarded.

In this connection, it is informed that M/s. Lare FIBC and Energies Pvt Ltd Tuticorin, have obtained four Advanced Authorizations from this office and have not submitted documents evidencing fulfilment of export obligation. They are liable to pay duty saved Amount along with applicable interest which works out to Rs. **₹ 2,95,43,649/-** in terms of Para 4.49 of Hand Book of Procedures, 2023.

1. 3211002739 dt: 16-03-2022
2. 3211002734 dt: 15-03-2022
3. 3211000987 dt: 19-05-2021
4. 3211001935 dt: 15-11-2021

You are requested to send the claim amount of **Rs. ₹ 2,95,43,649/-** by means of demand draft drawn in favour of "The Joint Director General of Foreign Trade" payable at Coimbatore.

Yours faithfully,

(D.Sridhar)

Joint Director General of Foreign Trade

Copy to:

The Commissioner of Customs, New Harbour Estate, Tuticorin Sea Port, Tuticorin – 628004  
– with reference to Advanced Authorizations

- |               |                |
|---------------|----------------|
| 1) 3211002739 | dt: 16-03-2022 |
| 2) 3211002734 | dt: 15-03-2022 |
| 3) 3211000987 | dt: 19-05-2021 |
| 4) 3211001935 | dt: 15-11-2021 |

## FORM B

### PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date: 25.01.2024

To

Shri.Ramachandran Subramanian,  
Interim Resolution professional.  
M/s. Lare FIBC and Energies Pvt Ltd,  
Old No.29 Raju Naicken Street,  
West Mambalam,  
Chennai-33.

From

The Joint Director General of Foreign Trade,  
1554, India Life Building Annex, 1<sup>st</sup> Floor,  
Trichy Road, Coimbatore – 641018.

Subject: Submission of proof of claim in respect of CIRP of M/s. Lare FIBC and Energies Pvt Ltd, Tuticorin, under the Insolvency and Bankruptcy Code, 2016

Sir,

The Joint Director General of Foreign Trade, Coimbatore hereby submits this proof of claim in respect of the Corporate Insolvency Resolution Process of M/s. Lare FIBC and Energies Pvt Ltd, Tuticorin. The details for the same are set out below:

PARTICULARS	
1.	NAME OF OPERATIONAL CREDITOR The Joint Director General of Foreign Trade, 1554, India Life Building Annex., 1 <sup>st</sup> Floor, Trichy Road, Coimbatore – 641018
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL) NIL
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE 1554, India Life Building Annex., 1 <sup>st</sup> Floor, Trichy Road, Coimbatore – 641018. Email: coimbatore-dgft@nic.in

PARTICULARS		
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Principal : Rs. ₹ 2,24,23,116/- Interest : Rs. ₹ 71,20,533/- Total claim : Rs. ₹ 2,95,43,649/-
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	Copy of Advanced Authorization No. 1. 3211002739 Dt: 16-03-2022 2. 3211002734 Dt: 15-03-2022 3. 3211000987 Dt: 19-05-2021 4. 3211001935 Dt: 15-11-2021
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NIL
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	M/s. Lare FIBC and Energies Pvt Ltd, obtained following Advanced authorizations: 1. 3211002739 Dt: 16-03-2022 2. 3211002734 Dt: 15-03-2022 3. 3211000987 Dt: 19-05-2021 4. 3211001935 Dt: 15-11-2021  They have not submitted documents evidencing fulfillment of export obligation. Hence they are liable to pay duty along with applicable interest which works out to Rs. ₹ 2,95,43,649/-
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL
9.	DETAILS OF: a. any security held, the value of security and its date, or b. any retention of title arrangement in respect of goods or properties to which the claim refers	NIL
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	The amount may be sent by means of Demand Draft drawn in favour of "The Joint Director General of Foreign Trade" Payable at Coimbatore.

PARTICULARS													
11.	<p>LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR</p> <p style="text-align: right;">Copy of Advanced Authorization No.</p> <table style="width: 100%; border: none;"> <tr> <td style="width: 5%;">1.</td> <td style="width: 60%;">3211002739</td> <td style="width: 35%;">Dt: 16-03-2022</td> </tr> <tr> <td>2.</td> <td>3211002734</td> <td>Dt: 15-03-2022</td> </tr> <tr> <td>3.</td> <td>3211000987</td> <td>Dt: 19-05-2021</td> </tr> <tr> <td>4.</td> <td>3211001935</td> <td>Dt: 15-11-2021</td> </tr> </table>	1.	3211002739	Dt: 16-03-2022	2.	3211002734	Dt: 15-03-2022	3.	3211000987	Dt: 19-05-2021	4.	3211001935	Dt: 15-11-2021
1.	3211002739	Dt: 16-03-2022											
2.	3211002734	Dt: 15-03-2022											
3.	3211000987	Dt: 19-05-2021											
4.	3211001935	Dt: 15-11-2021											
<p>Signature of operational creditor or person authorised to act on his behalf  <i>[Please enclose the authority if this is being submitted on behalf of an operational creditor]</i></p> 													
Name in BLOCK LETTERS <b>D SRIVIDYA</b>													
Position with or in relation to creditor <b>Joint Director General of Foreign Trade</b>													
Address of person signing <b>1554, India Life Building Annex., 1<sup>st</sup> Floor, Trichy Road, Coimbatore – 641 018</b>													

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

## DECLARATION

I, D. Sridhar, Joint Director General of Foreign Trade, 1554, India Life Building Annex., 1<sup>st</sup> Floor, Trichy Road, Coimbatore – 641018, hereby declare and state as follows:-

M/s. Lare FIBC and Energies Pvt Ltd, Tuticorin, the corporate debtor was, at the insolvency commencement date, being the 17<sup>th</sup> day of January 2024, actually indebted to the Government of India in the sum of Rs. ₹ 2,95,43,649/- (Rupees Two Crore Ninety Five Lakhs Fourty Three Thousand Six Hundred and Fourty Nine Only)

1. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
2. Advanced Authorization No:
  - 1) 3211002739 Dt: 16-03-2022
  - 2) 3211002734 Dt: 15-03-2022
  - 3) 3211000987 Dt: 19-05-2021
  - 4) 3211001935 Dt: 15-11-2021
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever.

Date: 25.01.2024  
Place: Coimbatore

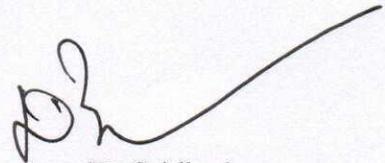


(D. Sridhar)  
Joint Director General of Foreign Trade  
(Signature of the claimant)

## VERIFICATION

I, D. Sridhar, Joint Director General of Foreign Trade, Coimbatore, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Coimbatore on this 25th day of January 2024.



(D. Sridhar)  
Joint Director General of Foreign Trade  
(Signature of the claimant)

**Authorization Issued To M/S Lare FIBC and Energies Pvt Ltd [ IEC : 3512004105 ]**

S.No	File No	Authorization No	Date	Duty Saved Value	15% Interest up to (17-01-2024)	Total
1	32AX04000211AM22	3211002739	16-03-2022	₹ 57,50,400	₹ 15,88,056	₹ 73,38,456
2	32AX04000209AM22	3211002734	15-03-2022	₹ 57,50,400	₹ 15,90,419	₹ 73,40,819
3	32AA04001617AM22	3211000987	19-05-2021	₹ 51,71,916	₹ 20,68,058	₹ 72,39,974
4	32AA04025999AM22	3211001935	15-11-2021	₹ 57,50,400	₹ 18,74,000	₹ 76,24,400
				<b>₹2,24,23,116</b>	<b>₹ 71,20,533</b>	<b>₹2,95,43,649</b>